



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jun/202526/6

DATED: 01/07/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jun/202526/6 dated 01/07/2025 of Norms Committee - II for the year 2025-26 was held on 01/07/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, DO	MHI
4	SHRI SHAISH KUMAR (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S.K. JAIN, CONSULTANT	DPIIT
6	SHRI T.R.CHOUDHARY, SCIENTIST 'E'	MEITY
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001378AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SPECTRUM TOOL ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004284AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Please provide the Advance authorization number for this particular case as it is not mentioned in the application. The case stands deferred.	

Case No.	3 / NC/2/MEET/Jun/202526/6
Case Status	Case Rejected
Party Name	BALASORE ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025

HQ File Number	HQRNORM APPLY 00004674AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has not submitted any cogent reason/justification in support of their request. Accordingly, the committee decided to reject the request. The case stands Rejected.	

Case No.	4 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GOUSHIYA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006612AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs. II. Justification of claimed Wastage over per unit requirement without wastage. III. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) VI. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet) VII. Total Quantity Sought in DGFT (Share excel sheet) Share the above Point (3-7) information / details in excel sheet. Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version. The case stands deferred.	

Case No.	5 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00003099AM25
RA File Number	039504000406 AM17
Licence No and Date	0310807712/08/09/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001140AM26
RA File Number	NA
Licence No and Date	0310832190/14/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006463AM25
RA File Number	322404000136 AM20
Licence No and Date	3210079446/06/03/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	8 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ICE STEEL 1 PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006610AM25
RA File Number	042404000021 AM21
Licence No and Date	0410166846/25/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00004333AM25
RA File Number	082404000131 AM21
Licence No and Date	0810148328/14/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00007973AM24
RA File Number	082404000270 AM21

Licence No and Date	0810148964/02/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000439AM26
RA File Number	07AA04006097 AM21
Licence No and Date	0711000098/21/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00059819AM21
RA File Number	03AA04015765 AM21
Licence No and Date	0311000710/11/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ENEROIL OFFSHORE DRILLING LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025

and Date	
HQ File Number	HQRNORM REVIW00002959AM25
RA File Number	05AA04028268 AM21
Licence No and Date	0511001089/03/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00003707AM25
RA File Number	56AA04002898 AM21
Licence No and Date	5611000223/30/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001588AM24
RA File Number	07AA04004454 AM22
Licence No and Date	0711001112/18/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 20.01.2025, as under: I. Quantity of import items at S.No. 1 to 3, 14 to 47, 74 & 76 may be allowed on net to net basis with accountability clause.	

- II. Quantity of import items at **SI No. 4, 5, 7 to 13, 48 to 73, 75 & 77** may be allowed as **1.02 Mtr/Mtr.** content in the respective export items.
- III. Quantity of import item at **SI.No. 6** may be allowed as **1.02 MT/MT** content in the export item at **SI.No.1.**

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00114514AM22
RA File Number	02AA04006318 AM22
Licence No and Date	0211000806/14/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 14.12.2023 and 09.02.2023 and a final reminder on 23.01.2024 has been sent for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	17 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00184791AM22
RA File Number	05AA04080546 AM22
Licence No and Date	0511004769/15/09/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 30.10.2023 and a reminder has been sent on 22.12.2023, for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send **a final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice.

The case stands deferred.

Case No.	18 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00289421AM22
RA File Number	13AX04000012 AM22
Licence No and Date	1311000840/17/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00307301AM22
RA File Number	52AX04000024 AM22
Licence No and Date	5211001807/04/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00004118AM25
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory/ Supplier on the total net content of Lead and copper in scrap. II. Percentage of recovery of PVC and Rubber, also any other metal from lead scrap, and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of lead scrap (Relay) for the purpose of recycling. The case stands deferred.	

Case No.	21 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	METAL CANS AND CLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00389871AM22
RA File Number	06AX04000132 AM22
Licence No and Date	0611001210/16/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 14.02.2023 and a reminder on 17.03.23, 16.04.2023, 005.2023 and a final reminder has been sent on 31.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	22 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00396423AM22
RA File Number	10AX04000088 AM22
Licence No and Date	1011000981/22/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 14.02.2023 and a reminder on 17.03.23, 16.04.2023, 005.2023 and a final reminder has been sent on 31.10.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	23 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006430AM25
RA File Number	07AX04000445 AM22
Licence No and Date	0711003573/01/04/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/Jun/202526/6
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Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00003709AM23
RA File Number	02AX04000077 AM23
Licence No and Date	0211002373/09/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 25.05.2023, 04.10.2023, 17.10.2023 and a reminder has been sent on 10.05.2023, 26.05.2023, 02.12.2023, 17.11.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	25 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001381AM23
RA File Number	13AX04000078 AM23
Licence No and Date	1311001266/14/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.07.2024 and a reminder has been sent on 08.08.2024, 23.08.2024, 07.09.2024, 22.09.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	26 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001109AM26
RA File Number	07AX04000372 AM23
Licence No and Date	0711004306/15/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001756AM23
RA File Number	10AX04000108 AM23
Licence No and Date	1011001231/29/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 23.07.2024 and a reminder has been sent on 13.08.2024, 28.08.2024, 12.09.2024, 27.09.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	28 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	UKB ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00002306AM23

RA File Number	05AX04001187 AM23
Licence No and Date	0511013995/27/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 27.07.2024 and a reminder has been sent on 30.08.2024, 15.09.2024, 30.09.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	29 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00009112AM24
RA File Number	04AX04000451 AM23
Licence No and Date	0411003843/22/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory/ Supplier on the total net content of Lead and copper in PVC and Rubber, also any other metal from lead scrap, and value thereof in terms of INR. II. Percentage of recovery of PVC and Rubber, also any other metal from lead scrap, and value thereof in terms of INR. III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of lead scrap (Relay) for the present. The case stands deferred.	

Case No.	30 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001113AM26

RA File Number	07AX04000857 AM23
Licence No and Date	0711005275/19/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	RAYZON SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000503AM26
RA File Number	52AX04001652 AM23
Licence No and Date	5211003339/28/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/2/MEET/Jun/202526/6
Case Status	Case Rejected
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003923AM23
RA File Number	31AX04000208 AM23
Licence No and Date	3111001768/27/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 310.2023 and a reminder has been sent on 15.11.2023, 30.11.2023, 30.12.2023, 14.01.2024 for furnishing information/documents. However, no information has been received. Therefore, Committee decided to reject the case. The case stands rejected.	

Case No.	34 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	VIDYA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00009158AM24
RA File Number	04AX04000745 AM23
Licence No and Date	0411004489/22/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/do	

- I. Certificate of Analysis (CoA) of Customs Authorized Laboratory/ Supplier on the total net content of Lead and copper
 II. Percentage of recovery of PVC and Rubber, also any other metal from lead scrap, and value thereof in terms of INR
 III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of lead scrap (Relay) for the project
 IV. Submit a composition of copper alloy ingots wherein copper is 90%. What is the other alloying element in the export?

The case stands deferred.

Case No.	36 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004934AM23
RA File Number	05AX04002674 AM23
Licence No and Date	0511016300/12/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.10.2023, 09.02.2024 and a reminder has been sent on 14.11.2023, 29.11.2023 and a final reminder 12.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	37 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ARJUN ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004968AM23
RA File Number	05AX04002624 AM23
Licence No and Date	0511016345/13/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.10.2023, 09.02.2024 and a reminder has been sent on 14.11.2023, 29.11.2023 and a final reminder 12.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice.

The case stands deferred.

Case No.	38 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000413AM26
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	RAMKRISHNA FORGINGS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006514AM23
RA File Number	02AX04000635 AM23
Licence No and Date	0211003899/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006361AM25
RA File Number	02AX04000667 AM23
Licence No and Date	0211003958/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001114AM26
RA File Number	07AX04001798 AM23
Licence No and Date	0711006654/07/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00009154AM24
RA File Number	04AX04000990 AM23
Licence No and Date	0411005028/09/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/d	

- I. Certificate of Analysis (CoA) of Customs Authorized Laboratory/ Supplier on the total net content of Lead and cop
 II. Percentage of recovery of PVC and Rubber, also any other metal from lead scrap, and value thereof in terms of INR
 III. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of lead scrap (Relay) for the p

The case stands deferred.

Case No.	43 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006474AM25
RA File Number	07AX04001866 AM23
Licence No and Date	0711006744/15/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006476AM25
RA File Number	07AX04001868 AM23
Licence No and Date	0711006747/15/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 007.2025, as under:	
I. Details in shipping bill and bill of entry also include specifications and description of Export Product	

can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

- I. There will be no change in quantity allowed.
- II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000401AM26
RA File Number	03AX04000131 AM24
Licence No and Date	0311022839/17/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000293AM24
RA File Number	02AX04000031 AM24
Licence No and Date	0211004242/19/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 30.06.2025, as under:

Sl.No.	EXPORT ITEMS	QUANTITY	IMPORT ITEM	QUANTITY TO BE ALLOWED
1	CONTINUOUS CAST COPPER ROD / COPPER WIRE ROD (COPPER CONTENT: 99.99%)	1193.00 MTS	COPPER CATHODES (COPPER CONTENT 99.95% MINIMUM)	WASTAGE AS APPLIED @1.005 KG/KG ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	48 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000638AM24
RA File Number	08AX04000201 AM24
Licence No and Date	0811008107/08/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.10.2023 and a reminder has been sent on 02.12.2023, 17.11.2023, 02.12.2023, 17.12.2023, 01.01.2024, 16.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	49 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	FUJIYAMA POWER SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001963AM24
RA File Number	05AX04000710 AM24
Licence No and Date	0511019431/20/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00000414AM26
RA File Number	03AX04001485 AM24
Licence No and Date	0311025187/06/07/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	51 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006477AM25
RA File Number	07AX04000522 AM24
Licence No and Date	0711008497/10/07/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 007.2025, as under:

- I. Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

- I. There will be no change in quantity allowed.
II. There will be no change in other items.

RA concerned may take suitable consequential action accordingly.

Case No.	52 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004601AM24

RA File Number	31AX04000098 AM24
Licence No and Date	3111002507/24/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Jun/202526/6
Case Status	Case Rejected
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004967AM24
RA File Number	08AX04000851 AM24
Licence No and Date	0811009066/10/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the case was already withdrawn in the meeting no. NC/2/MEET/Apr/202526/1 dated 17.04.2025.	
The case stands rejected.	

Case No.	54 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005004AM24
RA File Number	34AX04000742 AM23
Licence No and Date	3411004015/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005360AM24
RA File Number	07AX04000822 AM24
Licence No and Date	0711009088/01/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 and the comments of consultant (SKB) dated 007.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	LEAD INGOTS 99.97 PERCENTAGE PURITY MIN	2500.00 MTS	LEAD ACID BATTERY SCRAP (AS PER ISRI CODE RAINS)	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported items and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rains) for manufacturing of lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	56 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025

HQ File Number	HQRNORM REVIW00006637AM25
RA File Number	33AX04000062 AM24
Licence No and Date	3311001523/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Jun/202526/6
Case Status	Case Withdrawn
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006573AM24
RA File Number	09AX04000664 AM24
Licence No and Date	0911006129/01/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has surrendered the license vide letter dated 15.03.2024 via BO Portal Issued from File Number 09AE04005652AM24 dated 23/02/2024.	
The case stands withdrawn.	

Case No.	58 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006636AM24
RA File Number	31AX04000207 AM24
Licence No and Date	3111002769/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and Date	0411006436/20/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	60 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ISCON TECHNOFAB LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006981AM24
RA File Number	31AX04000201 AM24
Licence No and Date	3111002828/22/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00006448AM25

RA File Number	02AX04000553 AM24
Licence No and Date	0211005647/29/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00008046AM24
RA File Number	04AX04000896 AM24
Licence No and Date	0411006740/18/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 28.06.2025, as under:

ITEM OF EXPORT

ROTAR BLADE FOR WIND TURBINE - 50 NOS

IN THE **DESCRIPTION OF EXPORT** FOLLOWING SHOULD BE ADDED

1. WEIGHT PER BLADE SHOULD BE 24,073 KG+/-2 %

2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N.4

1, 2, 5, 7, 9, 13, 14, 16-19, 24-26, 29-32, 43, 49, 61, 66, 74, 75, 77, 80, 88, 96, 97, 110-117, 119-140, 144, 146-148, 150- 153, 157, 158, 160, 161, 165, 166, 169, 174, 177, 179, 182, 189, 192.

FOLLOWING ITEMS ARE CONSUMBALES AND MAY BE ALLOWED TOGETHER WITHIN 5 % OF FOB VALUE

6, 10-12, 40, 57-59, 71, 72, 85, 93, 118, 141-143, 145, 149, 154-156, 159,162-164, 167, 168, 170, 172, 173, 175- 178, 180, 181, 183, 184, 186, 188, 191, 193-211

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take suitable consequential action accordingly.

Case No.	63 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	CAPITAL DYEING AND KNITTING MILL
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00008656AM24
RA File Number	05AX04003677 AM24
Licence No and Date	0511024059/20/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	M C AGENCIES
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00009033AM24
RA File Number	08AX04002121 AM24
Licence No and Date	0811010991/12/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the thickness of the imported stainless-steel hot rolled coil grade J3? II. What is the thickness of the cold rolled coils to be exported? III. Submit a copy of the bill of entry and shipping bill. The case stands deferred.	

Case No.	65 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00009060AM24
RA File Number	03AX04005684 AM24
Licence No and Date	0311032053/12/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00009147AM24
RA File Number	05AX04003278 AM24
Licence No and Date	0511024532/15/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001426AM26
RA File Number	02AX04000760 AM24
Licence No and Date	0211006215/21/03/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	68 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000473AM25
RA File Number	03AX04000431 AM25
Licence No and Date	0311033450/29/04/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 30.06.2025, as under:

SI No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	THERMOPLASTIC POWDER COATED "GI + TPC AKAT BOTTOM PANEL" GREEN 6005 MADE OUT OF PRIME HOT DIPPED GALV STEEL SHEETS/COILS THICKNESS UPTO 4MM, WIDTH 20MM TO 1500MM WITH NON ALLOY HOT DIPPED GALV STEEL WIRE DIA UPTO 8MM FILLED IN TUBINGS WITH MINERAL COMPOSITE MATERIAL. FULL EXP DESC AS PER CONDITION SHEET ATTACHED.	2000 NOS	RELEVANT PRIME HOT DIPPED GALVANISED STEEL RECTANGULAR HOLLOW SECTIONS, THICKNESS UPTO 8MM	1.03 KG/KG ON THE NET WEIGHT OF HOT-DIPPED GALVANIZED STEEL RECTANGULAR HOLLOW SECTIONS THICKNESS UPTO 8MM IN THE EXPORT PRODUCT
			RELEVANT PRIME HOT DIPPED GALVANISED STEEL IN SHEET/ COILS, THICKNESS UPTO 4MM, WIDTH 20MM TO 1500MM	1.03 KG/KG ON THE NET WEIGHT OF HOT GALVANIZED STEEL IN SHEETS COILS, THICKNESS UP TO 4 MM., WIDTH 20 MM TO 1500MM IN THE EXPORT PRODUCT
			RELEVANT NON ALLOY HOT DIPPED GALVANISED STEEL WIRE, DIA UPTO 8MM	1.02 KG/KG ON THE NET WEIGHT OF NON-ALLOY HOT DIPPED GALVANIZED STEEL WIRE DIA UP TO 8MM IN THE EXPORT PRODUCT
			THERMOPLASTIC	1.01 KG/KG ON THE NET

			POWDER PAINT	WEIGHT OF THERMOPLASTIC POWDER PAINT IN THE EXPORT PRODUCT
2	THERMOPLASTIC POWDER COATED "GI + TPC AKAT TOP PANEL" GREEN 6005 MADE OUT OF PRIME HOT DIPPED GALV STEEL SHEETS/COILS THICKNESS UPTO 4MM, WIDTH 20MM TO 1500MM WITH NON ALLOY HOT DIPPED GALV STEEL WIRE DIA UPTO 8MM FILLED IN TUBINGS WITH MINERAL COMPOSITE MATERIAL. FULL EXP DESC AS PER CONDITION SHEET ATTACHED.	2000 NOS	RELEVANT PRIME HOT DIPPED GALVANISED STEEL RECTANGULAR HOLLOW SECTIONS, THICKNESS UPTO 8MM	1.03 KG/KG ON THE NET WEIGHT OF HOT-DIPPED GALVANIZED STEEL RECTANGULAR HOLLOW SECTIONS THICKNESS UPTO 8MM IN THE EXPORT PRODUCT
			RELEVANT PRIME HOT DIPPED GALVANISED STEEL IN SHEET/COILS, THICKNESS UPTO 4MM, WIDTH 20MM TO 1500MM	1.03 KG/KG ON THE NET WEIGHT OF HOT GALVANIZED STEEL IN SHEETS COILS, THICKNESS UP TO 4 MM., WIDTH 20 MM TO 1500MM IN THE EXPORT PRODUCT
			RELEVANT NON ALLOY HOT DIPPED GALVANISED STEEL WIRE, DIA UPTO 8MM	1.02 KG/KG ON THE NET WEIGHT OF NON-ALLOY HOT DIPPED GALVANIZED STEEL WIRE DIA UP TO 8MM IN THE EXPORT PRODUCT
			THERMOPLASTIC POWDER PAINT	1.01 KG/KG ON THE NET WEIGHT OF THERMOPLASTIC POWDER PAINT IN THE EXPORT PRODUCT

Note:

- I. The grade of the imported item should be matched with the grade of steel of the export product.
- II. The cross section of the imported rectangular hollow sections, thickness of the sheet, and galvanized steel wire diameter should be matched with the section, sheet, and wire used in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	69 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000481AM25
RA File Number	03AX04000477 AM25
Licence No and Date	0311033454/29/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000537AM25
RA File Number	05AX04000050 AM25
Licence No and Date	0511025295/03/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.08.2024 and a reminder has been sent on, 03.09.2024, 18.09.2024, 30.10.2024, 18.10.2024, 02.12.2024, 17.11.2024, 02.12.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	71 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000538AM25
RA File Number	56AX04000031 AM25
Licence No and Date	5611002924/03/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 16.04.2024 and 16.08.2024 and a reminder has been sent on 03.09.2024, 18.09.2024, 03.10.2024, 18.10.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	72 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000660AM25
RA File Number	02AX04000756 AM24
Licence No and Date	0211006538/10/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	VIJAY TRANSTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000968AM25

RA File Number	03AX04000842 AM25
Licence No and Date	0311034192/28/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 03.07.2024 and a reminder has been sent on 18.07.2024, 02.08.2024, 17.08.2024, 009.2024, 16.09.2024, 01.10.2024, 16.10.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	74 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001021AM25
RA File Number	07AX04000332 AM25
Licence No and Date	0711011430/30/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 007.2025, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS) ((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10, 77, 342 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 2-20,24-35,47,48,54,58,65-76,82,83,99,104-130 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 2. IMPORT ITEM AT S.NO 100-103,126-129 ARE CONSOUMBALES AND MAY BE ALLOWED WITH IN OVERALL VALUE OF 5 % OF FOB VALUE 3. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR. RA concerned may take suitable consequential action accordingly.	

Case No.	75 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001050AM25
RA File Number	07AX04000331 AM25
Licence No and Date	0711011448/03/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 007.2025, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,77,342 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S.NO. 2-20,24-35,47,48,54,58,65-76,82,83,99,104-130 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4. 2. IMPORT ITEM AT S.NO 100-103,126-129 IS CONSUMBALES AND MAY BE ALLOWED WITH IN OVERALL VALUE OF 5 % OF FOB VALUE. 3. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR. RA concerned may take suitable consequential action accordingly.	

Case No.	76 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM REVIW00001239AM26
RA File Number	07AX04000314 AM25
Licence No and Date	0711011471/05/06/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	77 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001203AM25
RA File Number	05AX04000539 AM25
Licence No and Date	0511025986/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001209AM25
RA File Number	03AX04001006 AM25
Licence No and Date	0311034473/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001295AM25
RA File Number	07AX04000397 AM25

Licence No and Date	0711011560/13/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 007.2025, as under: ITEM OF EXPORT BLADE 77.5 V2 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))(TOTAL 18 NOS) TOTAL EXPORT ITEM WEIGHT OF 4,35,639 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 15-20, 30-35 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4. 2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR. RA concerned may take suitable consequential action accordingly.	

Case No.	80 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001799AM25
RA File Number	04AX04000268 AM25
Licence No and Date	0411007742/08/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) from a Customs Authorized Laboratory/ Supplier on the total net content of Lead in the Lead Powder. II. An environmental clearance certificate, issued by MOEF&CC/CPCB/SPCB, on the process of lead powder for the production of lead ingots. III. Manufacturing process in detail and wastage at each stage of operation. IV. What is the mesh size of the lead powder?	

The case stands deferred.

Case No.	81 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00002302AM25
RA File Number	03AX04002188 AM25
Licence No and Date	0311036077/05/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00002484AM25
RA File Number	07AX04000773 AM25
Licence No and Date	0711012067/13/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 007.2025, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))(TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,85,456 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 2-20,24-35,47,48,54,65-76,82,83,102-113,115-122,127-141 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4. 2. IMPORT ITEM AT S.NO 98-101,123-126 ARE CONSOUMBALES AND MAY BE ALLOWED WITH IN OVERALL VALUE OF 5 % OF FOB VALUE.	

3. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR.

RA concerned may take suitable consequential action accordingly.

Case No.	83 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	FIBREZONE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003455AM25
RA File Number	08AX04001026 AM25
Licence No and Date	0811012804/03/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A is required The case stands deferred.	

Case No.	84 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	JAIN RESOURCE RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003564AM25
RA File Number	04AX04000608 AM25
Licence No and Date	0411008372/09/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 and the comments of consultant (SKB) dated	

30.06.2025, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	LEAD INGOTS (AVG LEAD CONTENT - 99.97%)	5001500.45 KGS	LEAD BATTERY WASTE AS PER ISRI CODE WORD "RAINS"	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap (RAINS) for manufacturing of lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	85 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003645AM25
RA File Number	34AX04000512 AM25
Licence No and Date	3411005536/15/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00003686AM25
RA File Number	34AX04000573 AM25
Licence No and Date	3411005547/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004013AM25
RA File Number	34AX04000637 AM25
Licence No and Date	3411005605/06/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 01.07.2025, as under: I. The firm may be allowed to Import 1 set of Steel CRGO 23HP90 (Total Weight: 16259) Kgs on a net-to-net basis with NIL wastage, for the manufacture of 15/20 MVA ONAN/ONAF 132/20 kV 3-ph transformer (Total Weight: 45000 Kgs). RA concerned may take suitable consequential action accordingly.	

Case No.	88 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004058AM25

RA File Number	13AX04000251 AM25
Licence No and Date	1311003462/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004071AM25
RA File Number	07AX04001204 AM25
Licence No and Date	0711012754/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	UNITECH ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004079AM25
RA File Number	10AX04000202 AM25
Licence No and Date	1011002763/12/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	91 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	JAYACHANDRAN ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004091AM25
RA File Number	32AX04000525 AM25
Licence No and Date	3211007852/12/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004139AM25
RA File Number	05AX04002441 AM25
Licence No and Date	0511028922/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004144AM25
RA File Number	03AX04003630 AM25
Licence No and Date	0311038699/14/11/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	94 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004150AM25
RA File Number	02AX04000513 AM25
Licence No and Date	0211007606/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	VIRAJ PROFILES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004183AM25
RA File Number	03AX04004107 AM25
Licence No and Date	0311038781/18/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SHAH FOILS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004230AM25
RA File Number	08AX04001378 AM25

Licence No and Date	0811013248/19/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. As per the summary of the application, the total quantity of imported stainless steel coils grade j3 of the same description is indicated at three places for import of 988687 kgs against export of 919703 kgs. What is the reason? II. What is the thickness of the export product? Submit table of the thicknesses to be exported and quantity thereof. III. What are the thicknesses of the imported stainless coils? Submit thickness and quantity wise table. Also submit a copy of the bill of entries. IV. Process flow chart and wastage at each stage of operation. The case stands deferred.	

Case No.	97 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004299AM25
RA File Number	07AX04001317 AM25
Licence No and Date	0711012867/22/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	M&M FASTENERS INDIA
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004320AM25

RA File Number	07AX04001318 AM25
Licence No and Date	0711012876/23/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A is required The case stands deferred.	

Case No.	99 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	AEQUS COOKWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004355AM25
RA File Number	07AX04001360 AM25
Licence No and Date	0711012892/26/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004379AM25
RA File Number	05AX04002699 AM25
Licence No and Date	0511029259/27/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004409AM25
RA File Number	02AX04000551 AM25
Licence No and Date	0211007679/28/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A & copy of AA are required. The case stands deferred.	

Case No.	102 / NC/2/MEET/Jun/202526/6								
Case Status	Case Approved								
Party Name	RIALTO ENTERPRISES PRIVATE LIMITED								
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025								
HQ File Number	HQRNORM APPLY 00004458AM25								
RA File Number	04AX04000804 AM25								
Licence No and Date	0411008639/30/11/2024								
Norms Committee Decision:									
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 30.06.2025, as under:									
<table><tr><td>SI.NO. OF IMPORT</td><td>WASTAGE ASKED</td><td>QTY ALLOWED</td></tr><tr><td>1,6,11,18</td><td>5 %</td><td>1.05 KG/KG CONTENT IN</td></tr></table>				SI.NO. OF IMPORT	WASTAGE ASKED	QTY ALLOWED	1,6,11,18	5 %	1.05 KG/KG CONTENT IN
SI.NO. OF IMPORT	WASTAGE ASKED	QTY ALLOWED							
1,6,11,18	5 %	1.05 KG/KG CONTENT IN							

			EXPORT
9,14,18	3 % AND 5%		1.02 KG/KG CONTENT IN EXPORT
4 (MEMBRANE OF REL WIDTH)	NIL		1.0 METER OF REL WIDTH/METER CONTENT IN EXPORT
22	5 %		AS PER PACKING POLICY
REST OF THE ITEMS (OF REL.SPEC.)	NIL		NETT TO NETT WITH ACCOUNTABILITY

RA concerned may take suitable consequential action accordingly.

Case No.	103 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004488AM25
RA File Number	08AX04001403 AM25
Licence No and Date	0811013367/02/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004597AM25
RA File Number	03AX04004079 AM25

Licence No and Date	0311039409/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004606AM25
RA File Number	02AX04000568 AM25
Licence No and Date	0211007741/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004618AM25
RA File Number	07AX04001431 AM25
Licence No and Date	0711013013/09/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. As per AA item of export is 516 nos. or 465 nos. II. As per revised NETT weight summery quantity indicated is 465 nos. III. Please explain clearly quantity of export in nos. and weight IV. And accordingly revised NETT weight summary sheet	

The case stands deferred.

Case No.	107 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004673AM25
RA File Number	05AX04003004 AM25
Licence No and Date	0511029553/10/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Submit a coloured photograph of the export product.
- II. Process flow chart and wastage at each stage of operation.
- III. What is the use of the export product?
- IV. Weight of the copper returns bend and rings separately. Submit an excel sheet of the various sizes to be exported and also indicate the weight of each bend and ring separately.
- V. How many copper return bends in numbers will be exported along copper brazing rings?
- VI. Size of the imported copper tubes. Submit a copy of the bill of entry.
- VII. What is the reason for the requirement of 4000 kg copper brazing rings? Submit detailed justification.

The case stands deferred.

Case No.	108 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004706AM25
RA File Number	08AX04001532 AM25
Licence No and Date	0811013474/12/12/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	109 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00004708AM25
RA File Number	13AX04000283 AM25
Licence No and Date	1311003536/12/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
- II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials).
- III. Material balancing viz. net content of each imported and indigenous input, export product wise.
- IV. Wastage claimed on import items, if any.

The case stands deferred.

Case No.	110 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005261AM25
RA File Number	04AX04000937 AM25
Licence No and Date	0411008811/31/12/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice.

The case stands deferred.

Case No.	111 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SHRI NAVKAR METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005607AM25
RA File Number	08AX04001696 AM25
Licence No and Date	0811013790/11/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	RAIZAN STEEL ENGINEERING PRIVATE LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005625AM25
RA File Number	31AX04000365 AM25
Licence No and Date	3111004307/13/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Submit a coloured photograph of the export product which could indicate hr plate to be procured from an indigenous source and clip base x2-20 steel grades to be imported separately. II. What is the application of the exported product?	

- III. In the description of the item of export, it is indicated CR support plates 12. However, in the description of the plate to be procured from indigenous source, the plate is hot rolled. Will it be further rolled in cold rolled plate? What is the method to be used?
- IV. What is the calculation of asking 10mts. clips? How many clips will be required in the each export product and total weight thereof?
- V. Indicate quantity of export product in numbers.

The case stands deferred.

Case No.	113 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005627AM25
RA File Number	07AX04001627 AM25
Licence No and Date	0711013334/13/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. ANF 4A has 108 items while App. 4E has 104 items. Please clarify. II. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.	
The case stands deferred.	

Case No.	114 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005648AM25

RA File Number	05AX04003484 AM25
Licence No and Date	0511030292/14/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005695AM25
RA File Number	56AX04000440 AM25
Licence No and Date	5611003584/16/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). III. Material balancing viz. net content of each imported and indigenous input, export product wise. IV. Copies of correct Advance Authorization as the papers forwarded are not for this A.A. The case stands deferred.	

Case No.	116 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APTIV CONNECTION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005738AM25
RA File Number	10AX04000267 AM25

Licence No and Date	1011002887/20/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Justification for wastage claimed on import item at SI.No. 1 & 2 i.e.; Coloring Masterbach. III. Net weight (gross input - wastage) of import item at SI.No. 1 & 2 i.e.; Coloring Masterbach contained in export product. IV. Lengths of cables in each imported roll and corresponding smallest used pieces in export products. The case stands deferred.	

Case No.	117 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005764AM25
RA File Number	02AX04000653 AM25
Licence No and Date	0211007977/21/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005809AM25
RA File Number	34AX04000935 AM25
Licence No and Date	3411005994/23/01/2025

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	119 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ENVOLTA METAL INDIA LLP
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005843AM25
RA File Number	13AX04000331 AM25
Licence No and Date	1311003644/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005856AM25
RA File Number	04AX04001011 AM25
Licence No and Date	0411008961/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005898AM25

RA File Number	08AX04001839 AM25
Licence No and Date	0811013943/28/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SRI TOOLS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005942AM25
RA File Number	30AX04000631 AM25
Licence No and Date	3011006442/30/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	VIJAY PETROCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00005967AM25
RA File Number	13AX04000352 AM25
Licence No and Date	1311003657/31/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TUBOTECH STAINLESS INC

Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006002AM25
RA File Number	08AX04001841 AM25
Licence No and Date	0811014012/04/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	C.M. RAJGARHIA PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006031AM25
RA File Number	02AX04000700 AM25
Licence No and Date	0211008076/05/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006344AM25
RA File Number	07AX04001903 AM25
Licence No and Date	0711013726/21/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be	

furnished.

- II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- IV. Sheet layout diagram of the material indicating wastage during blanking.
- V. No. of aluminium perforated sheets.
- VI. Area of export and import items.

The case stands deferred.

Case No.	127 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006370AM25
RA File Number	05AX04003826 AM25
Licence No and Date	0511031043/24/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	SHREE PONNI LEAD ALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006391AM25
RA File Number	07AX04001794 AM25
Licence No and Date	0711013744/24/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 and the comments of consultant (SKB) dated 30.06.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	REFINED LEAD INGOTS 99.97 %	1500 MTS	LEAD SCRAP AS PER ISRI RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

Note: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rains) for manufacturing of lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	129 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006441AM25
RA File Number	04AX04001130 AM25
Licence No and Date	0411009165/26/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Gross input quantity of import item required, net weight of import item contained in each export product and % wastage on net content basis.

- II. Length, weight and number of (i) each import item, (ii) pieces cut from each of them and (iii) remaining unused pieces.
- III. Blow-up diagram of export products made from import items covered under this license labeling parts with dimensions.
- IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- V. Weight of each Export Product.
- VI. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VIII. GST invoice of scrap sale.

The case stands deferred.

Case No.	130 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006504AM25
RA File Number	04AX04001144 AM25
Licence No and Date	0411009185/03/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 25.06.2025 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	131 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GE VERNOVA T&D INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006521AM25
RA File Number	34AX04001009 AM25
Licence No and Date	3411006141/03/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Write-up and end use of import item at SI.No.1. II. Detail technical note on manufacturing process including the relevant flow sheet. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). The case stands deferred.	

Case No.	132 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006553AM25
RA File Number	04AX04001160 AM25
Licence No and Date	0411009199/04/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice.	

The case stands deferred.

Case No.	133 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006560AM25
RA File Number	02AX04000773 AM25
Licence No and Date	0211008269/05/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 30.06.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	Low Carbon Ferro Chromium (LCFECR) with Chromium content 62% (+/- 5%) (containing 500.00 MT Chromium obtained from 1961.04 MT (Gross) Ferro Silico Chromium and 554.00 MT Chromium obtained from 2015.00 MT (Gross) Chromium Ore) Approx	1701.00 MTS	FERRO SILICO CHROMIUM WITH CHROMIUM CONTENT 30% (+/- 5%)	1961.04 MTS INCLUSIVE OF 18% WASTAGE OF FERRO SILICO CHROMIUM TO GET 500.00 MT CHROMIUM.

RA concerned may take suitable consequential action accordingly.

Case No.	134 / NC/2/MEET/Jun/202526/6
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Case Status	Case Approved
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006561AM25
RA File Number	02AX04000774 AM25
Licence No and Date	0211008270/05/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 30.06.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	LOW CARBON FERRO CHROMIUM (LCFECR) WITH CHROMIUM CONTENT 62% (+/- 5%) (CONTAINING 128.00 MT CHROMIUM OBTAINED FROM 503.72 MT (GROSS) FERRO SILICO CHROMIUM AND 142.00 MT CHROMIUM OBTAINED FROM 518.00 MT (GROSS) CHROMIUM ORE) APPROX.	437.00 MTS	FERRO SILICO CHROMIUM WITH CHROMIUM CONTENT 30% (+/- 5%)	503.72 MTS INCLUSIVE OF 18% WASTAGE OF FERRO SILICO CHROMIUM TO GET 128.00 MT CHROMIUM.

RA concerned may take suitable consequential action accordingly.

Case No.	135 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006569AM25
RA File Number	02AX04000767 AM25
Licence No and Date	0211008275/05/03/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 30.06.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	LOW CARBON FERRO CHROMIUM (LCFECH) WITH CHROMIUM CONTENT 62% (+/- 5%) (CONTAINING 250.00 MT CHROMIUM OBTAINED FROM 981.10 MT (GROSS) FERRO SILICO CHROMIUM AND 277.00 MT CHROMIUM OBTAINED FROM 1008.00 MT (GROSS) CHROMIUM ORE) APPROX	851.00 MTS	FERRO SILICO CHROMIUM WITH CHROMIUM CONTENT 30% (+/- 5%)	981.10 MTS INCLUSIVE OF 18% WASTAGE OF FERRO SILICO CHROMIUM TO GET 128.00 MT CHROMIUM.

RA concerned may take suitable consequential action accordingly.

Case No.	136 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	STANCOR ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006590AM25
RA File Number	03AX04006149 AM25
Licence No and Date	0311041887/06/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Submit photograph of the export product and size of each plate to be exported.

- II. What is the thickness of the plate to be exported?
- III. What is the grade of alloy steel plate? Submit mill test certificate.
- IV. What is the size of the imported steel plates? Submit a list of the size-wise plates with thickness. Submit a copy of the bill of entry.
- V. Submit process flow chart and wastage at each stage of operation.

The case stands deferred.

Case No.	137 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006626AM25
RA File Number	04AX04001173 AM25
Licence No and Date	0411009238/10/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
- II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials).
- III. Material balancing viz. net content of each imported and indigenous input, export product wise.

The case stands deferred.

Case No.	138 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SUCHI SEMICON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025

HQ File Number	HQRNORM APPLY 00006629AM25
RA File Number	52AX04000407 AM25
Licence No and Date	5211012352/10/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ELEMENTAL CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006665AM25
RA File Number	02AX04000779 AM25
Licence No and Date	0211008327/12/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/d	
I. Submit coloured photograph of the export item. II. Detailed process of manufacturing of collated nails and detailed calculation for the requirement of imported items, III. What is the use of copper coated steel wire during the manufacturing of export item? Submit detailed justification. IV. Use of collated nails? The case stands deferred.	

Case No.	140 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006684AM25
RA File Number	02AX04000798 AM25
Licence No and Date	0211008339/13/03/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	141 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006686AM25
RA File Number	34AX04001075 AM25
Licence No and Date	3411006202/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MEGA LINK CHAINS (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006691AM25
RA File Number	03AX04006290 AM25
Licence No and Date	0311042144/15/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006711AM25
RA File Number	07AX04002072 AM25

Licence No and Date	0711013916/17/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of components and consumables separately. II. Material balance sheet to arrive at the weight of export product. The case stands deferred.	

Case No.	144 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006731AM25
RA File Number	52AX04000387 AM25
Licence No and Date	5211012475/18/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. III. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	145 / NC/2/MEET/Jun/202526/6
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Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006733AM25
RA File Number	03AX04006407 AM25
Licence No and Date	0311042256/18/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006768AM25
RA File Number	52AX04000415 AM25
Licence No and Date	5211012526/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006775AM25
RA File Number	05AX04004289 AM25
Licence No and Date	0511031490/20/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Appendix 4E
- II. Labeled blow-up diagram of export product.
- III. Complete description with generic name and end use of import items such as Filler, CON-SPW, PL, RTD SLOT etc.
- IV. Dimensions and weight of raw materials such as Plate, Bar/Rod, Support, Distance piece, Connection pipe, Flexible connection, GUSSET WELDED, Enclosure etc.
- V. Excels sheet
 - a. With proper classification of import items as raw material, component and consumable.
 - b. Gross input wt. and net wt. of raw material contained in export product, % wastage on net content basis.
- VI. Detail technical note on manufacturing process including the relevant flow sheet.
- VII. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- VIII. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IX. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- X. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- XI. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	148 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006779AM25
RA File Number	52AX04000418 AM25
Licence No and Date	5211012536/20/03/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Difference between the export and import items (as both, import as well as export items are Cold Rolled Seamless Pipes / Tube) of OD less than 60 mm.
- II. Manufacturing process with wastage claimed at each stage of manufacturing with justification.

The case stands deferred.

Case No.	149 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006831AM25
RA File Number	04AX04001256 AM25
Licence No and Date	0411009346/24/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	150 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00006946AM25
RA File Number	07AX04002150 AM25
Licence No and Date	0711014055/28/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 30.06.2025, as under:

- I. Import items at **SI.No. 1, 4-6, 10, 13-15, 21, 24-26, 28, 31-33** may be allowed as component under GN-4 on **net-to-net basis** with accountability clause.
- II. Import items at **SI.No. 2, 3, 7-9, 11, 12, 16-20, 22, 23, 27, 29, 30, 34-37** may be allowed as **raw material with NIL wastage on net content**.

RA concerned may take suitable consequential action accordingly.

Case No.	151 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000164AM26
RA File Number	02AX04000844 AM25
Licence No and Date	0211008506/09/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 30.06.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED
1	LOW CARBON FERRO CHROMIUM (LCFECR) WITH CHROMIUM CONTENT 62% (+/- 5%) (CONTAINING 128.00 MT CHROMIUM OBTAINED FROM 503.81 MT (GROSS) FERRO SILICO CHROMIUM AND 142.00 MT CHROMIUM OBTAINED FROM 518.00 MT (GROSS) CHROMIUM ORE)	437.00 MTS	FERRO SILICO CHROMIUM WITH CHROMIUM CONTENT 30% (+/- 5%)	503.81 MTS INCLUSIVE OF 18% WASTAGE OF FERRO SILICO CHROMIUM TO GET 128.00 MT CHROMIUM.

	APPROX			
RA concerned may take suitable consequential action accordingly.				

Case No.	152 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	JAI BALAJI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000343AM26
RA File Number	02AX04000028 AM26
Licence No and Date	0211008555/21/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Submit a detailed calculation for importing 200.64 mtr. silicon metal when the export quantity is only 209 mtr having 1% silicon in the export product. II. Submit complete process chart and use of silicon metal. III. Purpose of asking only silicon metal instead of Ferro silicon chromium.	
The case stands deferred.	

Case No.	153 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000346AM26
RA File Number	08AX04000083 AM26
Licence No and Date	0811014741/21/04/2025

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	154 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000348AM26
RA File Number	03AX04000259 AM26
Licence No and Date	0311043174/21/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000365AM26
RA File Number	07AX04000093 AM26
Licence No and Date	0711014232/21/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000402AM26

RA File Number	52AX04000006 AM26
Licence No and Date	5211013027/23/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. II. Sheet layout diagram of the material indicating the wastage during blanking. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Area of export and import items. The case stands deferred.	

Case No.	157 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000408AM26
RA File Number	05AX04004507 AM25
Licence No and Date	0511032061/23/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/95/2019-TSW dated 26.05.2025, as under: I. Net weight of export items at SNo.1 to 3 under the Advance Authorization may be specified as 1928.16 Kgs. /Km., 2437.42 Kgs. /Km. & 2698.94 Kgs. /Km. respectively. II. Quantity of import items at SI.No.1 to 3 (i.e. Copper Wire Rod/ CC Rod EC Grade) may be allowed as 1.01Kgs/Kg content in the respective export items. III. Quantity of import items at SI.No. 4 to 6 (i.e. Galvanized Steel Strip /Sheet) may be allowed as 1.02 Kgs/Kg content in the respective export items.	

- IV. Quantity of import items at **SI.No. 7 to 9** (i.e. Ethylene Propylene Rubber) (EPDM/EPR) may be allowed as **1.05 Kgs/Kg** content in the respective export items.
- V. Quantity of import items at **SI.No.10 to 12** (i.e. Polytetrafluoroethylene Tape/ PTFE Tape) may be allowed as **1.02 Kgs/Kg** content in the respective export items.
- VI. Quantity of import items at **SI.No. 13 to 15** i.e. Lead Alloys may be allowed as **1.01 Kgs. /Kg.** content in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	158 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000418AM26
RA File Number	07AX04000109 AM26
Licence No and Date	0711014263/23/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MEITY) dated 05.06.2025, as under:	
LAMINATIONS: As applied for by the party with Nil Wastage.	
SS COIL FORMER: Net-to-Net basis with accountability clause.	
SHROUD: Net-to-Net basis with accountability clause.	
RA concerned may take suitable consequential action accordingly.	

Case No.	159 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	COPTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025

HQ File Number	HQRNORM APPLY 00000422AM26
RA File Number	03AX04000312 AM26
Licence No and Date	0311043261/24/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	AMAN METAL FINISHERS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000443AM26
RA File Number	05AX04004370 AM25
Licence No and Date	0511032121/24/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000452AM26
RA File Number	03AX04000343 AM26
Licence No and Date	0311043290/25/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred

Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000467AM26
RA File Number	05AX04000232 AM26
Licence No and Date	0511032149/25/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	D.BHATIA & COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000474AM26
RA File Number	05AX04000105 AM26
Licence No and Date	0511032157/25/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit coloured photograph of the export item. II. Process flow chart of the export item in detail and wastage at each stage of operation. III. What is the weight of the coil, thickness, and width? IV. How many circles are cut in one meter length of the imported width coil? V. Will the exported product be in the form of strips or circles? If exporting both products, submit the width of the strip. How many strips of coils are produced in one imported coil? VI. Submit the quantity of each export product separately. The case stands deferred.	

Case No.	164 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred

Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000480AM26
RA File Number	03AX04000299 AM26
Licence No and Date	0311043305/25/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed spec of import item tin pest and its end use. The case stands deferred.	

Case No.	165 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000490AM26
RA File Number	05AX04000212 AM26
Licence No and Date	0511032162/28/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/95/2019-TSW dated 24.06.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	166 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000491AM26
RA File Number	05AX04000045 AM26
Licence No and Date	0511032163/28/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/95/2019-TSW dated 26.05.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	167 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000495AM26
RA File Number	06AX04000039 AM26
Licence No and Date	0611003565/28/04/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	CG POWER AND INDUSTRIAL SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025

HQ File Number	HQRNORM APPLY 00000508AM26
RA File Number	03AX04000301 AM26
Licence No and Date	0311043365/29/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000539AM26
RA File Number	04AX04000041 AM26
Licence No and Date	0411009540/30/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Nett weight of export product. II. Exact description, generic name of import item along with catalogue. III. Exact nature of import items namely raw material, component, and consumable. IV. Percentage wastage claimed on NETT content basis for each of raw material and justification for the same. V. List of consumables along with value. VI. Details of indigenous input with their qty. VII. % non volatile matter in various paints, hardener, resin and adhesive. The case stands deferred.	

Case No.	170 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00000540AM26
RA File Number	03AX04000389 AM26
Licence No and Date	0311043421/30/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). III. Material balancing viz. net content of each imported and indigenous input, export product wise. IV. Wastage claimed on each import item, if any. The case stands deferred.	

Case No.	171 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000570AM26
RA File Number	05AX04000282 AM26
Licence No and Date	0511032276/01/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/69/2023-TSW dated 30.06.2025, as under: I. Import items at SI No.1 to 4 shall be of relevant grade and size as contained / utilized in the export item. II. Quantity of import item at SI.No.1 may be allowed as 235.002 MT as 1.60 Kgs/Kg content in the export item at SI.No.1. III. Quantity of import item at SI.No.2 may be allowed as 117.499 MT as 1.60 Kgs/Kg content in the export item at SI.No.2.	

IV. Quantity of import item at **SI.No.3** may be allowed as **38.12 MT** as **1.60 Kgs/Kg** content in the export item at **SI.No.3**.

V. Quantity of import item at **SI.No.4** may be allowed as **64.048 MT** as **1.60 Kgs/Kg** content in the export item at **SI.No.4**.

RA concerned may take suitable consequential action accordingly.

Case No.	172 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	U LIKE EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000593AM26
RA File Number	05AX04003982 AM25
Licence No and Date	0511032299/02/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit coloured photograph of the export item. II. Submit a photograph of the sheet after cutting the circles in one square one-square-meter sheet. III. Process flow chart of the export item in detail and wastage at each stage of operation. IV. What is the weight of the coil, thickness, and width? V. How many circles are cut in one meter length of the imported width coil? VI. Submit quantity of each size of the circles? The case stands deferred.	

Case No.	173 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000601AM26
RA File Number	02AX04000068 AM26

Licence No and Date	0211008628/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	D M W EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000615AM26
RA File Number	05AX04000138 AM26
Licence No and Date	0511032326/05/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000617AM26
RA File Number	04AX04000083 AM26
Licence No and Date	0411009558/05/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). III. Material balancing viz. net content of each imported and indigenous input, export product wise.	

The case stands deferred.

Case No.	176 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000691AM26
RA File Number	07AX04000200 AM26
Licence No and Date	0711014387/08/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Jun/202526/6													
Case Status	Case Approved													
Party Name	JAI BALAJI INDUSTRIES LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025													
HQ File Number	HQRNORM APPLY 00000704AM26													
RA File Number	02AX04000096 AM26													
Licence No and Date	0211008658/08/05/2025													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 30.06.2025, as under:														
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT AND QUANTITY APPLIED</th><th>QUANTITY AND WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>LOW CARBON FERRO CHROMIUM (LCFE CR) WITH CHROMIUM CONTENT 62% (+/-</td><td>1700.50 MTS</td><td>FERRO SILICO CHROMIUM WITH CHROMIUM CONTENT 30%</td><td>1960.47 MTS INCLUSIVE OF -- 18% WASTAGE OF FERRO SILICO</td></tr></table>					SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED	1	LOW CARBON FERRO CHROMIUM (LCFE CR) WITH CHROMIUM CONTENT 62% (+/-	1700.50 MTS	FERRO SILICO CHROMIUM WITH CHROMIUM CONTENT 30%	1960.47 MTS INCLUSIVE OF -- 18% WASTAGE OF FERRO SILICO
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	QUANTITY AND WASTAGE TO BE ALLOWED										
1	LOW CARBON FERRO CHROMIUM (LCFE CR) WITH CHROMIUM CONTENT 62% (+/-	1700.50 MTS	FERRO SILICO CHROMIUM WITH CHROMIUM CONTENT 30%	1960.47 MTS INCLUSIVE OF -- 18% WASTAGE OF FERRO SILICO										

	5%) (CONTAINING 500.12 MT CHROMIUM OBTAINED FROM 1960.47 MT (GROSS) FERRO SILICO CHROMIUM AND 554.19 MT CHROMIUM OBTAINED FROM 2015.25 MT (GROSS) CHROMIUM ORE) APPROX		(+/- 5%)	CHROMIUM TO GET 500.12 MT CHROMIUM.
RA concerned may take suitable consequential action accordingly.				

Case No.	178 / NC/2/MEET/Jun/202526/6
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000740AM26
RA File Number	05AX04000447 AM26
Licence No and Date	0511032484/09/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/95/2019-TSW dated 24.06.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	179 / NC/2/MEET/Jun/202526/6
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Case Status	Case Approved
Party Name	GUPTA METAL SHEETS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00000862AM26
RA File Number	05AX04000372 AM26
Licence No and Date	0511032638/16/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/50/2025-TSW dated 24.06.2025, as under: I. Import item shall be of relevant composition as contained in the export item and its quantity may be allowed as 1.06 Kgs/kg. Content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	180 / NC/2/MEET/Jun/202526/6													
Case Status	Case Approved													
Party Name	M S N EXPORTS													
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025													
HQ File Number	HQRNORM APPLY 00001146AM26													
RA File Number	04AX04000172 AM26													
Licence No and Date	0411009692/29/05/2025													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 30.06.2025, as under:														
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT AND QUANTITY APPLIED</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>ALUMINIUM LINEAR GRILLE</td><td>4368.84 KGS</td><td>ALUMINIUM PROFILE SECTION NUMBER RW529 QTY: 1054.00 KGS</td><td>WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION</td></tr></table>					SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	WASTAGE TO BE ALLOWED	1	ALUMINIUM LINEAR GRILLE	4368.84 KGS	ALUMINIUM PROFILE SECTION NUMBER RW529 QTY: 1054.00 KGS	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT AND QUANTITY APPLIED	WASTAGE TO BE ALLOWED										
1	ALUMINIUM LINEAR GRILLE	4368.84 KGS	ALUMINIUM PROFILE SECTION NUMBER RW529 QTY: 1054.00 KGS	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION										

					NUMBER RW529 IN THE EXPORT PRODUCT.
				ALUMINIUM PROFILE SECTION NUMBER RW530 QTY: 321.00 KGS	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW530 IN THE EXPORT PRODUCT.
				ALUMINIUM PROFILE SECTION NUMBER RW531 QTY: 1032.00 KGS	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW531 IN THE EXPORT PRODUCT.
				ALUMINIUM PROFILE SECTION NUMBER RW532 QTY: 2051.00 KGS	WASTAGE @2% ON THE NET WEIGHT OF ALUMINIUM PROFILE SECTION NUMBER RW532 IN THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.					

Case No.	181 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred

Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001162AM26
RA File Number	07AX04000293 AM26
Licence No and Date	0711014581/29/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LSKB ALUMINIUM FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001181AM26
RA File Number	05AX04000789 AM26
Licence No and Date	0511033033/30/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	H D WIRE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001202AM26
RA File Number	56AX04000112 AM26
Licence No and Date	5611003925/30/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SHREE RAMDOOT ROLLERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001208AM26
RA File Number	02AX04000169 AM26
Licence No and Date	0211008818/30/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001218AM26
RA File Number	03AX04001011 AM26
Licence No and Date	0311044412/02/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LALBABA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001223AM26
RA File Number	02AX04000172 AM26
Licence No and Date	0211008822/02/06/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	187 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	CAUVERY STEELS PRIVATE LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001227AM26
RA File Number	05AX04000814 AM26
Licence No and Date	0511033064/02/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001230AM26
RA File Number	05AX04000777 AM26
Licence No and Date	0511033029/02/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	SHAKUNT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001234AM26
RA File Number	30AX04000141 AM26

Licence No and Date	3011007084/02/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001240AM26
RA File Number	05AX04000669 AM26
Licence No and Date	0511033080/03/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001249AM26
RA File Number	05AX04000826 AM26
Licence No and Date	0511033083/03/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MUNDRA SOLAR PV LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00001253AM26
RA File Number	08AX04000222 AM26
Licence No and Date	0811015192/03/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LANKA SWISSTEK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001264AM26
RA File Number	07AX04000374 AM26
Licence No and Date	0711014625/03/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	GURU AMARDASS INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001274AM26
RA File Number	05AX04000840 AM26
Licence No and Date	0511033110/04/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/2/MEET/Jun/202526/6
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Case Status	Case Approved
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001287AM26
RA File Number	03AX04000830 AM26
Licence No and Date	0311044487/04/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 30.06.2025, as under:

SL NO	ITEM OF EXPORT	ITEM OF IMPORT AND QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	GALVANIZED HIGH CARBON STEEL WIRE ROPE (ALL TYPES OF CORE) NET CONTENT OF RELEVANT GRADE WIRE ROD 1.02 KG/KG IN THE EXPORT ITEMS. TOTAL NET CONTENT 11765706 KGS.	HOT ROLLED STEEL WIRE ROD GRADE SWRH 38B TO GRADE 88B AND SIZE 5.5MM TO 13.0MM	1.02 KG/KG ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE ROD, GRADE SWRH82B SIZE 5.5 MM IN THE EXPORT PRODUCT.
		ZINC	4% OF STEEL WEIGHT TO BE GALVANIZED.
2	UNGALVANIZED / BLACK HIGH CARBON STEEL WIRE ROPE (ALL TYPE OF CORE) NET CONTENT OF RELEVANT GRADE WIRE ROD 1.02 KG/KG IN THE EXPORT ITEMS. TOTAL NET CONTENT 3431373 KGS.	HOT ROLLED STEEL WIRE ROD GRADE SWRH 38B TO GRADE 88B AND SIZE 5.5MM TO 13.0MM	1.02 KG/KG ON THE NET WEIGHT OF HOT ROLLED STEEL WIRE ROD, GRADE SWRH82B SIZE 5.5 MM IN THE EXPORT PRODUCT.

NOTE: The grade of imported hot rolled steel wire rods should be matched with the grade of high-carbon steel wire going in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	196 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00001289AM26
RA File Number	03AX04001088 AM26
Licence No and Date	0311044488/04/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001318AM26
RA File Number	03AX04001169 AM26
Licence No and Date	0311044523/05/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ANIKET METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001320AM26
RA File Number	03AX04001168 AM26
Licence No and Date	0311044527/05/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/2/MEET/Jun/202526/6
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Case Status	Case Approved
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001325AM26
RA File Number	05AX04000835 AM26
Licence No and Date	0511033160/06/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the committee report published in the meeting dated 03.10.2023 and the comments of consultant (SKB) dated 30.06.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY AND WASTAGE TO BE ALLOWED
1	PURE LEAD INGOTS 99.97% TO 99.99 %	2500.00 MTS	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT

NOTE: The Company has to produce a certificate of analysis (COA) from the customs-authorized laboratory/supplier on the net content of lead in the imported item and consent to operate for manufacturing of lead ingots from lead battery plates (rains) from MOEF &CC/CPCB/SPCB, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	200 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001413AM26
RA File Number	31AX04000097 AM26
Licence No and	3111004958/10/06/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001422AM26
RA File Number	02AX04000197 AM26
Licence No and Date	0211008880/10/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	MAXIMUM S.S PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001450AM26
RA File Number	05AX04000946 AM26
Licence No and Date	0511033269/11/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	COLORSHINE COATED PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025

HQ File Number	HQRNORM APPLY 00001451AM26
RA File Number	03AX04001138 AM26
Licence No and Date	0311044679/11/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	COPTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001454AM26
RA File Number	03AX04001218 AM26
Licence No and Date	0311044711/11/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001464AM26
RA File Number	02AX04000185 AM26
Licence No and Date	0211008892/12/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred

Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001494AM26
RA File Number	24AX04000074 AM26
Licence No and Date	2411004633/13/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	207 / NC/2/MEET/Jun/202526/6
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jun/ 202526/ 6 and 01/07/2025
HQ File Number	HQRNORM APPLY 00001513AM26
RA File Number	03AX04001299 AM26
Licence No and Date	0311044855/16/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	